CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indirangar, Bangalore-560 038.

Dated: - 22 AUG 1994

APPLICATION	NUMBER: 343	01 1994.	
4 DDF 300 41 100 at			
APPLICANTS:		RESPONDENTS:	

Sri.M.S.Nagaraj v/s. Registrar General, New Delhi and Others.

- Sri.S.Narayana, Advocate, No. 974, V-Block, Rajajinagar, Bangalore-560010.
- Sri.M.S. Padmarajaiah, Senior Central Govt. Stng. Counsel, High Court Bldg, Bangalore-1.

Subject: Forwarding of copies of the Orders passed by the Gentral administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the URDER/ STAY URDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 08-08-94.

Issuedon 2008/94 R

DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A.No.343/94

MONDAY THIS THE EIGHTH DAY OF AUGUST 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

M.S. Nagaraj,
Age 51 years,
S/o M.R. Subbaraya,
Working as Investigator,
Office of the Director
of Census, Mission Road,
Bangalore-560 027.

.. Applicant

[By Advocate Shri S. Narayana]

v.

- The Registrar General of India, Ministry of Home Affairs, 2/A, Mansingh Road, New Delhi-110 011.
- Joint Director of Census Operation,
 Office of the Director of Census
 Operations in Karnataka,
 21/1, Mission Road,
 Bangalore-27.
- M.J. Jagadeesha, Major, Investigator, in the office of the Director of Census Operation, in Karnataka, 21/1, Mission Road, Bangalore-\$60 027.

... Respondents

By Advocate Shri M.S. Padmarajaiah ... Senior Standing Counsel for Central Govt.]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. We have heard both sides. The applicant says that he has been reverted even though his junior continues in the higher post. Learned Standing Counsel



who has also filed an objection statement tells us to-day that as on this day no junior to the applicant is continued in the higher post and though for some time a junior had indeed been manning the higher post that was due to the Tribunal having ordered a stay of his reversion. In that situation the applicant cannot now contend that he has been given a raw deal by reverting him while retaining his junior in the higher post. That grievance no longer survives. No other point arising for consideration, this application fails and is, therefore, dismissed. No costs.

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MEMBER [A]

VICE-CHAIRMAN

TRUE COPY

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